CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA. 577 of 98 (O.A. 460 of 91) (O.A. 461 of 91)

Present: Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. B.P. Singh, Administrative Member.

LAKSHMAN CH. DAS

- VERSUS-

N.S.S.O.

For the applicant: Mr. B. Chatterjee, counsel.

For the respondents: Mr. C.R. Bag, counsel.

Heard on 7.1.99

Order on 7.1,99

ORDER

D. Purkayastha, JM

Heard Id. counsel of both the parties. Mr. Bag, Id. counsel for the respondents submits that there is no sufficient cause for restoring with the application. But Mr. Chatterjee, Id. counsel for the applicant submits that the court has got discretionery power to restore the application for the interest of justice. But when we peruse the order dated 12.11.98, we find that we cannot entertain the submission made by Mr. Chatterjee on the ground stated therein. Therefore, we do not find any cause for restoration of the application, as prayed for. Accordingly the application for restoration is dismissed.

2. No order is passed as to costs.

B.P. Singh

Member (A)

D. Purkayastha

Member(J)